

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17. IA-3871(MB)2023 IN C.P. (IB)/699(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.11.2023

NAME OF THE PARTIES: Piramal Capital & Housing
Finance Limited
Vs.
Immediate Real Estate Private Limited

SECTION: 7, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-3871(MB)2023

1. Mr. Nausher Kohli a/w Ms. Nikita Mandaniyan i/b Pranali Gada, Ld. Counsel for the Applicant present. None present on behalf of the Suspended board of directors.
2. Ld. Counsel for the Applicant submits that despite service, no one has appeared on behalf of the suspended board of directors and there is no cooperation by them. The Counsel also submits that they have obtained necessary documents/information from the other sources and portals of different statutory authorities, and no further orders are required in this application. Therefore, they seek permission to withdraw the present application. Accordingly, IA-3871(MB)2023 is **dismissed as withdrawn**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)